eligible borrower for accessing ECB for on-lending to MSME sector; (e) Allowing ECB for capital expenditure on the maintenance and operations of toll systems for roads and highways; (f) Permitting ECB for working capital requirements of the airline industry and (g) Introduction of a new window of ECB for companies in the manufacturing and infrastructure sector.

- (c) The periodic review of the ECB policy is done by the Government in consultation with RBI in tune with the evolving macro-economic situation, domestic investment demand and external sector developments to facilitate the flow of funds to key sectors like manufacturing and infrastructure, to augment the growth potential of the economy.
 - (d) Does not arise in view of the (c) above.

Safety/security agreements for PIOs

3029. SHRI N. BALAGANGA:

DR. K.V. P. RAMACHANDRA RAO:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether it is a fact that Persons of Indian Origin (PIOs) living in various countries of the world are not fully protected in the respective countries;
 - (b) if so, the details thereof;
- (c) whether Government has signed any agreement/is going to sign any agreement with regard to their safety and security in those countries;
- (d) if so, the details thereof, including salient features of such agreements, country-wise; and
- (e) the steps taken by Government to protect the PIOs living across the world?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) The safety and security of Persons of Indian Origin (PIOs) are the responsibilities of the country they are Residing.

- (b) Question does not arise.
- (c) No, Sir.
- (d) Question does not arise.
- (e) Question does not arise.